

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 40600 of 2014

(Arising out of Order-in-Appeal No. 15/2014 (M-III) dated 02.01.2014 passed by Commissioner of Central Excise (Appeals), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai 600 034)

M/s.Mahle IPL Ltd.

...Appellant

A-4, Industrial Estate,
Maraimalainagar,
Kanchipuram District - 603 048.

Versus

Commissioner of GST and Central Excise

...Respondent

Chennai Outer Commissionerate,
Newry Towers, No.2054, I Block, II Avenue,
12th Main Road, Anna Nagar,
Chennai – 600 040.

APPEARANCE:

For the Appellant : Shri R. Joseph, Advocate

For the Respondent : Shri N. Sathyanarayanan, Authorized Representative

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.40793/2024

DATE OF HEARING/ DECISION: 03.07.2024

Order : Per Bench

The Ld. Counsel for the appellant submitted that the appellant has settled the dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Form No. SVLDRS-4 issued has been placed on record.

2. In view of the above, the appeal does not survive and therefore is dismissed as settled.

(Order dictated and pronounced in open court)

sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)